

[English]

Consignment Agencies of VSP

2325. SHRI M.V.V.S. MURTHI: Will the Minister of STEEL be pleased to state:

(a) whether any applications were received by the Visakhapatnam Steel Plant for appointment of consignment Agencies from various parts of the country;

(b) whether there is any reservation for SCs/STs and displaced persons for these Agencies; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

[Translation]

Impact of Landslide on Pilang River

*2326. SHRI RAJVEER SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the course of the river Pilang originating from Uttarkashi has been blocked due to landslide; and

(b) if so, the steps taken to ward off the threat posed to public life?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Pilang stream, which carries a small discharge of 2.5 cumec in this period and meets Bhagirathi river about 25 km upstream of Maneri project, was blocked by landslide for about 12 hours on 7.11.1991.

(b) The blockage got cleared by itself

through self-erosion process. There was a small fall of 0.75 m in level of reservoir at Maneri due to this blockage upto midnight of 7.11.1991 when level started rising again due to clearance of the blockage. Since the stream discharge was very low and the project authorities at Maneri were fully alert, there was no cause for any concern at any stage.

[English]

Cancellation of LPG Agencies

2327. SHRI K.H. MUNIYAPPA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies sanctioned during November, 1990 to March, 1991;

(b) the number of Scheduled Castes and Scheduled Tribes persons among them;

(c) whether most of these sanctions have been cancelled later on due to irregularities in the procedure of sanctioning; and

(d) if so, the details thereof?

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS, MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): (a) 21 including these allotted under discretionary quota of the Government.

(b) Two.

(c) No, Sir.

(d) Question does not arise.

Recovery of dues by CIL from States

2328. SHRI SRIBALLAV PANIGRAHI:
SHRI GOVINDRAO NIKAM:

Will the Minister of COAL be pleased to state:

(a) whether the Coal India Ltd. has stopped the supply of coal to States/State Electricity Board due to non-payment of dues;

(b) if so, the details thereof along with the arrears standing against each State; and

(c) the steps taken by the CIL to recover the dues from them?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). In view of very serious cash flow problem faced by Coal India Ltd., a decision has been taken to supply coal to power stations only against advance payment w.e.f. 1.10.91. State Electricity Boards/Power Housewise total outstandings as on 30.9.91 are given below:-

(Rs. in Lakhs)

<i>Name of the SEB/Power House</i>	<i>Total Outstanding</i>
Bihar State Electricity Board	4893
Uttar Pradesh State Electricity Board	54210
Orissa State Electricity Board	903
Punjab State Electricity Board	14376
Tamil Nadu Electricity Board	7074
Haryana State Electricity Board	12906
Rajasthan State Electricity Board	2708
Maharashtra State Electricity Board	21522
Madhya Pradesh State Electricity Board	4269
Gujarat Electricity Board	10021
West Bengal State Electricity Board	6090
Andhra Pradesh Electricity Board.	689
West Bengal Power Deve. Corporation	5082
Karnataka Power Corpn. Ltd.	652
Durgapur Project Ltd.	4282
Damodar Valley Corpn.	19416
Delhi Electricity Supply Undertaking	4214

<i>Name of the SEB/Power House</i>	<i>Total Outstanding</i>
Badarpur Thermal Power Station	7997
National Thermal Power Corporation	7736
Calcutta Electricity Supply Co.	358
Ahemdabad Electricity Co.	2648
Others	89
GRAND TOTAL:	192335

(c) Steps being taken to recover the dues are as under:-

1. Ministry of Coal have already introduced from 1.10.91, the system of linking current coal supplies to advance payments.
2. Earlier also, all power units commissioned after 1.4.89 were being supplied coal only against advance payments or against revolving letters of credit.
3. State Governments have been requested to persuade/enable State Electricity Boards to clear their outstanding dues at the earliest.
4. Govt. of India have decided to adjust all undisputed coal sales outstandings as on 31.5.90 against Central Assistance to State Plans payable to all the State Governments whose SEBs and Power Utilities had defaulted, in four equal instalments, spread over four years beginning with 1990-91. Each annual instalment for Coal India Limited would amount to approximately Rs. 273 crores.

With the implementation of these steps, total amount outstanding against State Electricity Boards and Power Utilities is expected to come down considerably.

[Translation]

Allotment of Petrol/Diesel Retail Outlets and LPG Agencies in Rajasthan

2329. SHRI RAM NARAIN BERWA:
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol/diesel retail outlets and LPG agencies allotted in Rajasthan during last two years, district-wise; and

(b) the extent of quota for Scheduled Castes and Scheduled Tribes filled up in allotment of those outlets and agencies?

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS,
MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR):
(a) and (b). Out of 32 retail outlets and 26 LPG distributorships awarded during the last two years in different districts of Rajasthan, 4 retail outlets and 4 LPG distributorship were awarded to Scheduled Castes and Scheduled Tribes.